

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-II

Item No. 212
(IB)-470(ND)/2017
IA/2723/2020 IA/3142/2020 IA/3202/2020

IN THE MATTER OF:

Sh. Amit Kumar Malik

... Applicant/Petitioner

V/s.

M/s. Kindle Developers Pvt. Ltd.

... Respondent

Under Section: U/s 7 of IBC Code,2016

Order delivered on 24.08.2020

CORAM:

**SHRI. CH. MOHD.SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Mr. Santosh Kumar, Advocate for CoC
Mr. Prateek Kushwaha, Mr. Kanisk Khetan,
Mr. K.V. Sivaraman, Advocates for Applicant/RP
MR. Rachit Mittal, For Noida Authority
Mr. Rakesh Kumar, Ms. Preeti Kashyap & Ms. Aditya Nayr for Home Buyers

ORDER

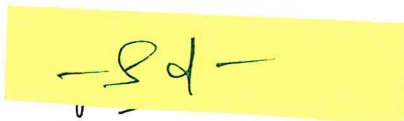
IA-2723/2020 : The Counsel for Resolution Professional is present. Application is filed for an early hearing of IA-479/2019, the prayer to that extent is allowed. The Registry is directed to list the matter IA-479/2019 on the 2nd September, 2020. In the meantime, Respondent No. 1 in the present Application is directed to maintain the *status quo*. The Resolution Professional shall issue notice to other respondents by all modes and file the proof of service along with an affidavit.

IA-3142/2020 : Counsel for the Applicant is present. He has placed on record, the order passed by the NCLAT. The IA stands closed. The Registry is

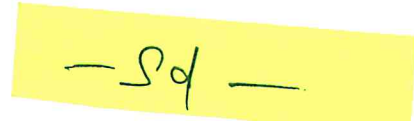


directed to list the IA-1664/2019 along with IA-1592/2019 for the further consideration. List the matter on the 9th September, 2020.

IA-3202/2020 : Counsel for Resolution Professional is present. The Registry is directed to issue notice to the Respondents. Counsel for the Resolution Professional is permitted to issue private notice to the Respondents by all modes and file proof of service along with an affidavit on or before the next date of hearing. List the matter on 21st September, 2020.



(L. N. GUPTA)
MEMBER (T)



(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)